

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 377 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

Sachet Infrastructure Pvt. Ltd.

...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 378 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

Superlative Infrastructure Pvt. Ltd.

...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 379 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

Magad Realtors Pvt. Ltd.

...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 380 of 2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction

Company Limited

...Appellant

Versus

Mehak Realtech Pvt. Ltd. & Anr.

...Respondents

WITH

Company Appeal (AT) (Insolvency) No. 381 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

Sameeksha Estate Pvt. Ltd. & Anr.

...Respondents

WITH

Company Appeal (AT) (Insolvency) No. 382 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

Manogayan Estate Pvt. Ltd. & Anr.

...Respondents

WITH

Company Appeal (AT) (Insolvency) No. 383 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

Bhisham Infrastructure Pvt. Ltd. & Anr.

...Respondents

WITH

Company Appeal (AT) (Insolvency) No. 384 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

**Neeleshwar Mines & Minerals
(India) Pvt. Ltd. & Anr.**

...Respondents

WITH

Company Appeal (AT) (Insolvency) No. 385 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

Jamvant Estates Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant :

**Mr. Arun Kathpalia, Senior Advocate with
Ms. Misha, Mr. Vijayant Paliwal and Mr. Nikhil
Mathur, Advocates**

For Respondent :

**Ms. Manisha Chaudhary, Ms. Deepti Bhardwaj, Shri
Mansumyer Singh and Shri Himanshu Handa,
Advocates (Respondent No.1)**

**Shri Sanjay Bhatt, Advocate (For RP)
Ms. Kiran Sharma (CS)**

ORDER

22.07.2019 Pleading in all the appeals are complete. Counsel for the parties are allowed one week's time to file short written submissions not more than three pages and may refer to the records in support of submission (refer the page number).

Post these Appeals 'for admission (after Notice)' on 8th August, 2019 at 12 Noon. Appeals may be disposed of at the stage of admission.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/sk